

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(IB) 107 (ND)/2017

CORAM:

**PRESENT: SH. S. K. MOHAPATRA
HON'BLE MEMBER(T)**

**SMT. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
07.11.2017**

**NAME OF THE COMPANY: Kei Industries Ltd. Vs. M/s Shipra Infraproject
Pvt. Ltd.**

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

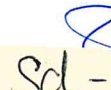
S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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Present:	Ms Bhumika Kapoor			
	Mr. Abhishek Anand, IRP			

ORDER

RP is present in court and submits that the Resolution Plan is likely to be worked out on or before 28th November, 2017, when the six months tenure for working out the Resolution Plan expires.

To come up on 17th November, 2017.


(S. K. Mohapatra)
Member (T)


(Ina Malhotra)
Member (J)